



HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR

S.B. Civil Writ Petition No. 23248/2026
CNR: RJHC010974932026 | URN: CW / 40120U / 2026



1. Sumit S/o Shri Jagdish Chander, aged about 49 years, Resident of 3, Ward No.12, Sector 12, Near Khalsa School, Hanumangarh- 335512 (Rajasthan)
2. Jyotsana W/o Shri Ajay Kumar, aged about 45 years, Resident of House No.54-A, Sector No.01, Professor Colony, Near Govt. Hospital, Hanumangarh Town, Hanumangarh, Hanumangarh-335512 (Rajasthan)
3. Manoj Kumar S/o Shri Mohan Lal, aged about 41 years, Gali No.3, Jagdamba Aate Ki Chakkike Pass, New Khunja, Hanumangarh Junction, Hanumangarh-335512 (Rajasthan)
4. Rupender Yadav S/o Shri Balram Yadav, aged about 28 years, Resident of Ward No.60, Bharat Flour Mill Ke Pass, Sureshiya, Po Hanumangarh Junction, District Hanumangarh-335512 (Rajasthan)
5. Laddhu Ram S/o Shri Mahanga Ram, aged about 57 years, Resident of Ward No.41, Sureshiya, Ramdev Mandir Ke Pass, P.o. Hanumangarh Junction, District Hanumangarh-335512 (Rajasthan)
6. Pramod Kumar S/o Shri Subhash Kumar, aged about 37 years, Resident of Gali No.03, Ward No.33, Pareek Colony, Hanumangarh Town, Po Hanumangarh Town, District Hanumangarh-335513 (Rajasthan)
7. Sonal Aggarwal W/o Shri Aditya Aggarwal, aged about 39 years, Resident of House No.15, Sector No.01, Professor Colony, Hanumangarh Town, Hanumangarh-335513 (Rajasthan)
8. Sonu D/o Shri Ganesh Raj, aged about 38 years, Resident of House No.i-273, Opposite Collector House, Ward No.1, New Civil Lines, Hanumangarh-335512 (Rajasthan)
9. Gurdeep Singh S/o Shri Hakam Singh, aged about 62 years, Resident of Ward No.10, Gandhi Nagar, Hanumangarh Junction, Po Hanumangarh Junction, District Hanumangarh-335512 (Rajasthan)



[CW-23248/2026]

----Petitioners

Versus

1. State of Rajasthan through the Secretary, Home Department, Jaipur.
2. The Director General of Police, Rajasthan, Police Headquarter, Jaipur.
3. The Superintendent of Police, Hanumangarh.
4. The District Collector cum District Election Officer, Hanumangarh, District-Hanumangarh.
5. The Sub Division Officer cum Election Officer/returning Officer, Hanumangarh, District-Hanumangarh.

----Respondents

For Petitioner(s) : Mr. Kunal Upadhyay.
For Respondent(s) : Mr. Sandeep Soni on behalf of
Mr. B.L. Bhati, AAG. (R-1 to 3)
Mr. Ravindra Jala on behalf of
Mr. S.S. Ladrecha, AAG. (R-4 & 5)

HON'BLE DR. JUSTICE NUPUR BHATI

Order

20/09/2026

1. Although, today is Sunday and a holiday, however, Hon'ble the Chief Justice, upon urgency being shown by the petitioners, has directed that the matter be heard today.
2. The matter is listed under the category of "Order Defect Cases". The Office has pointed out the following eight defects:

1. Page No.21 to 29 are faint. So type copy required.
2. Page No.49 of Annexure No.4 is faint, not legible. So type copy required.
3. All affidavit not identified by counsel.
4. All affidavit not signed by deponent.
5. Whole writ not attested by Oath Commissioner.
6. Welfare ticket not affixed at Power.
7. Court Fees not paid.
8. Orientation of Page No.32 of annexure No.1 is incorrect.



3. Learned counsel for the petitioners submits that elections to the office of Councillor(s) of the Municipal Council, Hanumangarh, were held on 09.09.2026, and the results were declared on 14.09.2026. He further submits that, in the said elections, all the petitioners herein were declared elected as Councillors from their respective wards. The Returning Officer has accordingly issued certificates of election in their favour.

4. Learned counsel for the petitioners further submits that, after declaration of the results of the election, the election to the post of Chairperson, Municipal Council, Hanumangarh, is scheduled to be held on 21.09.2026, and the petitioners are required to exercise their right to vote in the said election, however, the petitioners are facing continuous threat of arrest. He submits that similarly situated persons, namely, Ganesh Bansal and his wife, Smt. Santosh Bansal, who had also contested the Municipal Election, 2026 as independent candidates, were arrested during the late-night hours of 19.09.2026 and 20.09.2026 in connection with an FIR relating to an alleged incident, which occurred more than twenty years ago.

5. Learned counsel for the petitioners further submits that, although no FIR has been registered against the petitioners, they are receiving regular threats and are being threatened with arrest for not casting their votes in favour of a particular candidate for the post of Chairperson. It is submitted that, in these circumstances, the petitioners have no efficacious remedy except to approach this Court by way of the present writ petition. He submits that subsequent to the filing of the present writ petition, the houses of the petitioners have allegedly been raided and



certain family members of the petitioners viz. Brother of petitioner No.1 & husband of petitioner No.7 have also been illegally detained. It is submitted that the aforesaid development lends support to the apprehension expressed by the petitioners and constitute additional circumstances warranting interim protection, particularly in view of the election to the post of Chairperson, Municipal Council, Hanumangarh, scheduled on 21.09.2026.

6. Issue notice.

7. Mr. Sandeep Soni, appearing on behalf of Mr. B.L. Bhati, learned AAG, and Mr. Ravindra Jala, appearing on behalf of Mr. S.S. Ladrecha, learned AAG, appear on behalf of the respondents and accept notice. Service is, accordingly, complete.

8. Learned counsel for the petitioner is directed to supply copy of the writ petition to the respondents, who shall complete their instructions in the matter by the next date.

9. Learned counsel for the respondents jointly submit that the petitioners have neither placed on record any FIR nor pleaded that any FIR has been registered against them, on the basis of which, they apprehend their arrest. They further submit that, insofar as the petitioners are concerned, the present petition has been filed merely on the basis of an apprehension and, therefore, no case for interference by this Court is made out.

10. Heard learned counsel for the parties.

11. Learned counsel for the petitioners is directed to remove all the defects pointed out by the Office, latest by 22.09.2026 (Tuesday).

12. At this stage, it is noticed that the petitioners have not placed on record any specific material substantiating that they are



being restrained or likely to be restrained from exercising their right to vote in the election to the post of Chairperson, Municipal Council, Hanumangarh, scheduled to be held on 21.09.2026. The petitioners have also not placed on record any specific material disclosing the basis of their apprehension that they may be arrested or otherwise prevented from exercising their right to vote.

13. Nevertheless, having regard to the imminent election and the apprehension expressed on behalf of the petitioners that they may be subjected to coercive action in a manner which may prevent them from exercising their right to vote, this Court is of the view that in the interest of justice limited interim protection ought to be granted so as to ensure that the petitioners are not prevented from participating in the election and exercising their right to vote.

14. Accordingly, as an interim measure and without expressing any opinion on the merits of the controversy, it is directed that the respondents shall not take any coercive action against the petitioners, save and except strictly in accordance with due process of law.

15. List the matter after one week. The Office is directed to reflect the names of Mr. B.L. Bhati, learned AAG, and Mr. S.S. Ladrecha, learned AAG, learned counsel appearing for the respective respondents, in the cause list.

16. The web copy of the present order shall be treated as authentic for all purposes.

(DR. NUPUR BHATI),J

1/Pradeep Limba.